

ITEM NO.1502

COURT NO.8

SECTION XV

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Civil Appeal No(s). 14112/2024

RAJASTHAN HIGH COURT &amp; ANR.

Appellant(s)

VERSUS

RAJAT YADAV &amp; ORS.

Respondent(s)

[HEARD BY : HON. DIPANKAR DATTA AND HON. AUGUSTINE GEORGE MASIH, JJ.]

IA No. 111913/2024 - INTERVENTION/IMPLEADMENT  
IA No. 14500/2025 - INTERVENTION/IMPLEADMENT  
IA No. 211232/2024 - INTERVENTION/IMPLEADMENT  
IA No. 200716/2024 - INTERVENTION/IMPLEADMENT  
IA No. 196885/2024 - INTERVENTION/IMPLEADMENT  
IA No. 189643/2024 - INTERVENTION/IMPLEADMENT  
IA No. 171876/2024 - INTERVENTION/IMPLEADMENT  
IA No. 170230/2024 - INTERVENTION/IMPLEADMENT  
IA No. 123583/2024 - INTERVENTION/IMPLEADMENT

WITH

C.A. No. 3957-4009/2025 (XV)

IA No. 58331/2025 - EXEMPTION FROM FILING O.T.

IA No. 58328/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/  
ANNEXURES

Date : 19-12-2025 These matters were called on for pronouncement of Judgment today.

For Appellant(s) : Mr. Kartik Seth, Adv.  
Ms. Shilpa Saini, Adv.  
Mr. Raghav Sharma, Adv.  
Mr. Shubhankar Singh, Adv.  
Mr. Lakshmi Kant Srivastava, Adv.  
Mr. K. M. Abish, Adv.  
Mr. Ashutosh Anand, Adv.  
Mr. Minesh Joshi, Adv.  
M/s Chambers Of Kartik Seth, AOR

Mr. Nidhesh Gupta, Sr. Adv.  
Mr. Mukul Kumar, AOR

For Respondent(s) : Mr. Avinash Sharma, AOR

Dr. K.S. Chauhan, Sr. Adv.  
Mr. P.S. Teji, Sr. Adv.  
Mr. Ajit Kumar Ekka, AOR

Mr. Ravi Prakash, Adv.  
Mr. Abhishek Chauhan, Adv.  
Mr. R.S.M. Kalky, Adv.  
Dr. R.K. Chauhan, Adv.  
Mr. S.P. Singh, Adv.  
Mr. Sunil Kumar, Adv.  
Mr. Ravi Shankar Singh, Adv.  
Mr. Ramesh Kumar, Adv.  
Ms. Aditi Chauhan, Adv.  
Mr. Nav Parkash Singh Teji, Adv.

Mr. Himanshu Jain, Adv.  
Mr. Sandeep Malik, Adv.  
Mr. Ajit Kumar, Adv.  
Mr. Bhim Kishore, Adv.  
Ms. Prabjeet Sandhu, Adv.  
Mr. Satpal, Adv.  
Mr. Rishi Raj Maheshwari, Adv.  
Mr. Amit, AOR

1. Hon'ble Mr. Justice Dipankar Datta pronounced the reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Augustine George Masih.
2. The civil appeals are dismissed in terms of the signed reportable judgment.
3. Pending applications, if any, shall also stand disposed of.

(JATINDER KAUR)  
SHARMA)  
P.S. to REGISTRAR

(Signed reportable judgment is placed on the file)

(SUDHIR KUMAR  
COURT MASTER (NSH)